

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:174
ANSWERED ON:20.02.2006
PLANTATION/ PROTECTION OF MANGROVES
Athithan Shri Dhanuskodi

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has identified certain locations in the country for planting mangroves;
- (b) if so, the details of the scheme and the locations thereof, State-wise;
- (c) whether the Government has any scheme for protecting the existing mangroves; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) Yes, Sir. Mangroves require an appropriate mixture of saline & freshwater, and soft substrate like mudflats to be able to grow and perpetuate. On a nation-wide basis, 38 sites have been identified as appropriate for planting of mangroves, and their conservation and management. The State-wise list is given in the Annexure.

Under the scheme on Conservation and Management of Wetlands and Mangroves, 100 % Central Assistance is given to coastal States and Union Territories for implementing the approved Management Action Plans in the identified sites for components like survey & demarcation, mangrove planting, restoration & regeneration, livelihood supports for supplementary and alternate occupations, protection & surveillance measures, and education & awareness.

(c) & (d) Yes, Sir. At present, the mangroves are protected through a range of regulatory measures like Coastal Regulation Zone Notification, 1991; Environment Impact Assessment (EIA) studies under the EIA Notification, 1994 for specialized industries, and monitoring of compliance, of conditions imposed while according Environmental Clearance by Regional Offices of the Ministry and State Pollution Control Boards; and enforcement of emission and effluent standards by industries and other entities. Mangroves located within the notified forest areas are also covered by the provisions of the Indian Forest Act, 1927 and Forest (Conservation) Act, 1980.

Annexure referred to in answer to part (a & b) of Lok Sabha Unstarred Question No. 174 due for answer on 20.02.2006 regarding 'Plantation/Protection of Mangroves'.

State/UnionTerritories Mangrove areas

- West Bengal 1. Sunderbans
- Orissa 2. Bhaitarkanika
- 3. Mahanadi
- 4. Subernarekha
- 5. Devi
- 6. Dhamra
- 7. Mangrove Genetic Resources Centre
- 8. Chilka
- Andhra Pradesh 9. Coringa
- 10. East Godavari
- 11. Krishna
- Tamil Nadu 12. Pichavaram
- 13. Muthupet
- 14. Ramnad
- 15. Pulicat
- 16. Kazhuvelli
- Andaman & Nicobar 17. North Andamans
- 18. Nicobar
- Kerala 19. Vembanad
- 20. Kannur (Northern Kerala)
- Karnataka 21. Coondapur
- 22. Dakshin Kannada/Honnar
- 23. Karwar
- 24. Manglore Forest Division

Goa 25. Goa

Maharashtra 26. Achra-Ratnagiri

27. Devgarh-Vijay Durg

28. Veldur

29. Kundalika-Revdanda

30. Mumbra-Diva

31. Vikroli

32. Shreevardhan

33. Vaitarna

34. Vasai-Manori

35. Malvan

Gujarat 36. Gulf of Kutchh

37. Gulf of Khambhat

38. Dumas-Ubhrat